

Effect of atmospheric pollution on the Taj and other monuments

97. SHRI KISHAN LAL SHARMA:
Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that Government have conducted some tests to measure the effect of atmospheric pollution on the Taj and other monuments;

(b) if so, which agency conducted these tests and what is the outcome thereof; and

(c) what action is being taken on the basis of the data collected as a result of these tests?

THE MINISTER OF EDUCATION AND HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND):

(a) to (c) In July, 1974, Government had constituted an Expert Committee to advise *inter-alia* the Mathura Oil Refinery authorities on the measures to be taken for keeping the pollution effect to the absolute minimum. The Committee initiated various studies on this problem: The National Environmental Engineering Research Institute, Nagapur measured the existing air quality of Agra region. India Meteorological Department collected data on wind profiles including speed and direction and temperature humidity, etc., under different meteorological condition, Tecneco the Consultants of Indian Oil Corporation carried out studies on the conservation of Agra monuments including investigations covering physical, chemical, and biological analysis.

Some tests are also being carried out by the Archaeological Survey of India in collaboration with the Bhabha Atomic Research Centre, Bombay.

Production of Bournvita by M/s. Cadbury (India) Ltd.

98. SHRI KISHAN LAL SHARMA:
Will the Minister of AGRICULTURE be pleased to state:

(a) whether M/s. Cadbury (India) Limited have restricted their production of Bournvita to the licensed capacity after the warning issued by his Ministry to the Company on the 23rd March, 1979; and

(b) if not, what are the reasons for not taking legal action against the company including cancellation of their licence for violation of the provisions of the Industrial (Development and Regulation) Act, 1951?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHR R. V. SWAMINATHAN): (a) and (b) No. Sir.

In their reply to the notice served by Government asking them to show cause why action should not be taken against them for violation of the Industries (Development and Regulation) Act, the Company have raised issues which need consideration in consultation with the Ministry of Law. Accordingly, these matters are being examined in consultation with that Ministry.

Import of crude oil and petroleum product

99. SHRI KISHAN LAL SHARMA:
Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) what is the quantum of crude oil and petroleum products being imported during the current year;

(b) what is the additional foreign exchange required at the present prices as compared to the original provision; and

(c) in what manner Government propose to meet this additional cost?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI VEERENDRA PATIL): (a) It is estimated